



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II**MEETING No.** NC/2/MEET/May/202526/4**DATED:** 03/06/2025Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/May/202526/4 dated 03/06/2025 of Norms Committee - II for the year 2025-26 was held on 03/06/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI R.K. JAISWAL, DO	MHI
4	SHRI SHAISH KUMAR (TEC-1)	TECHNICAL CONSULTANT, DGFT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR , Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	MUNDRA SOLAR ENERGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000707AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	2 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	JINDAL ALUMINIUM LIMITED.
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00001888AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	3 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	MM IMPEX
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006235AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 29.05.2025 for furnishing information/documents. The reply is still awaited. The Committee,	

therefore, decided to send a **reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	4 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	MAKS TELEWORLD PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006252AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	SHRI SIDHBALI ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006257AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025

and Date	
HQ File Number	HQRNORM REVIW00007656AM24
RA File Number	052404000153 AM19
Licence No and Date	0510406879/15/06/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/80/2019-TSW dated 16.05.2025, as under: I. Quantity of import items at SI.NO.1 & 2 may be allowed as 275888 Kgs. & 37620 Kgs. respectively as 1.045 Kgs/Kg content in the export items at SNo. 1 as per report of the Sub - Committee. II. Quantity of import item at SI.No.3 may be allowed as 25429.08 Kgs. as 1.531 Kgs/Kg content in the export items at SI.NO.2 as per report of sub-committee III. Quantity of import item at SI.No.4 may be allowed as 5247.2 Kgs. as 1.543 Kgs/Kg content in the export items at SI.NO.2 as per report of sub-committee. RA concerned may take suitable consequential action accordingly.	

Case No.	7 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00000684AM24
RA File Number	039504000593 AM19
Licence No and Date	0310823944/24/09/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025

HQ File Number	018105000423AM20
RA File Number	052404000692 AM20
Licence No and Date	0510413469/29/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/80/2019-TSW dated 16.05.2025, as under: I. Words 'Resistors/EB Welded Shunts' given in the description of export item may be substituted with 'Resistors/EB Welded Shunts parts'. II. Quantity of import items at SI.No.1 to 4 may be allowed as 1.543 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	9 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00000996AM24
RA File Number	052304000150 AM21
Licence No and Date	0510415010/26/08/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	10 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW000007987AM24
RA File Number	039504000334 AM21
Licence No and Date	0310838008/31/08/2020

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	11 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00059819AM21
RA File Number	03AA04015765 AM21
Licence No and Date	0311000710/11/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00004119AM25
RA File Number	04AA04006570 AM21
Licence No and Date	0411000320/10/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit a copy of the shipping bill of the export product for items no. 2 and 3. II. What is the chemical composition of the export item for SI.No. 2 and 3? III. Detailed calculation of the requirement of the imported item against export of antimonial lead ally and lead alloy. What is the requirement of import? The case stands deferred.	

Case No.	13 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00002386AM25
RA File Number	08AA04012427 AM21
Licence No and Date	0811001279/16/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/2/MEET/May/202526/4
Case Status	Case Rejected
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00002494AM25
RA File Number	07AA04002602 AM22
Licence No and Date	0711001011/29/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case is already withdrawn in the meeting NC/2/MEET/Apr/202526/1 dated 17.04.2025 .	
The case stands rejected .	

Case No.	15 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025

HQ File Number	HQRNORM REVIW00003085AM25
RA File Number	03AA04000427 AM22
Licence No and Date	0311003405/29/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculation for the quantities of import items supported by the cross sectional diagram of the export products. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Difference between export item at Sl. No. 2 and import item at Sl. No. 3; and export item at Sl. No. 3 and import item at Sl. No. 4. The case stands deferred.	

Case No.	16 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00007575AM24
RA File Number	08AA04009205 AM22
Licence No and Date	0811001883/28/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Difference in export and import items and the manufacturing process involved. II. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured	

out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	17 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00007052AM23
RA File Number	03AA04031820 AM22
Licence No and Date	0311005306/12/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1 & Tec-3) dated 02.06.2025, as under:

- I. The description added in **import item no 3** may be deleted as import and export have already been done.
- II. For Export product, description as per A.A. may be allowed for Qty. exported before amendment by the norms committee.

RA concerned may take suitable consequential action accordingly.

Case No.	18 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00001079AM25
RA File Number	05AA04068040 AM22
Licence No and Date	0511004068/09/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Submit a drawing of the export product.
- II. The process is detailed for the manufacturing of export products, and the wastage is indicated at each stage of processing.
- III. What is the weight per square meter of the finished product and the imported acp aluminium composite panel sheet?
- IV. Submit a copy of the bill of entry and shipping bill if already exported.

The case stands deferred.

Case No.	19 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00005303AM25
RA File Number	05AA04070713 AM22
Licence No and Date	0511004185/18/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	20 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00180446AM22
RA File Number	03AA04081032 AM22
Licence No and Date	0311006830/09/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	21 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00005662AM24
RA File Number	05AA04091492 AM22
Licence No and Date	0511005499/20/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00005304AM25
RA File Number	05AA04098495 AM22
Licence No and Date	0511006072/11/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00257417AM22
RA File Number	08AA04035174 AM22
Licence No and Date	0811003181/18/11/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 28.05.2025 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a **reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	24 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00005046AM25
RA File Number	05AA04099648 AM22
Licence No and Date	0511006396/23/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	25 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00268712AM22
RA File Number	03AA040121916 AM22
Licence No and Date	0311009002/29/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/2/MEET/May/202526/4
Case Status	Case Deferred

Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00296950AM22
RA File Number	52AX04000017 AM22
Licence No and Date	5211001775/24/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00006754AM23
RA File Number	04AX04000070 AM23
Licence No and Date	0411003245/06/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report published in the meeting dated 03.10.2023 and the comments of consultant (SKB) dated 03.06.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM IMPORT	OF WASTAGE TO BE ALLOWED
1	LEAD INGOTS MIN LEAD CONTENT - 99.97%	4740759.00 KGS	LEAD SCRAP AS PER ISRI CODE ROPES, (AVG LEAD CONTENT 50%)	WASTAGE @ 3% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

Note: The Company must produce a Certificate of Analysis (COA) from a Customs Authorized laboratory or supplier on the net content of lead in the imported item, as well as obtain Consent to Operate from MoEF & CC/CPCB/SPCB for the processing of lead scrap (ROPES) for the manufacturing of lead ingots, to be submitted to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	28 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000696AM23
RA File Number	05AX04000392 AM23
Licence No and Date	0511012435/10/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	HORIZON CHUTES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00001511AM23
RA File Number	31AX04000080 AM23
Licence No and Date	3111001466/20/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00002259AM23

RA File Number	50AX04000035 AM23
Licence No and Date	5011000529/25/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	PARAS ENGINEERING WORKS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00000755AM26
RA File Number	02AX04000238 AM23
Licence No and Date	0211002772/28/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00002819AM23
RA File Number	08AX04000862 AM23
Licence No and Date	0811005840/29/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	WELSPUN CORP LIMITED

Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00003176AM23
RA File Number	34AX04000584 AM23
Licence No and Date	3411002793/16/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/221/2017-TSW dated 01.05.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	34 / NC/2/MEET/May/202526/4
Case Status	Case Rejected
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00005155AM24
RA File Number	03AX04003128 AM23
Licence No and Date	0311017948/16/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to reject the case as per the comments of TEC-1, as the status quo may be maintained since wastage indicated is mishandling of material on machine. The case stands rejected.	

Case No.	35 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00001259AM25
RA File Number	02AX04000353 AM23

Licence No and Date	0211003072/20/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00003676AM23
RA File Number	08AX04001140 AM23
Licence No and Date	0811006244/13/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 28.05.2025 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	37 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00003793AM23
RA File Number	34AX04000684 AM23
Licence No and Date	3411002924/17/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00000377AM26
RA File Number	03AX04003562 AM23
Licence No and Date	0311020021/15/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	39 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	SEMINOX PIPES AND TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00005716AM23
RA File Number	03AX04005104 AM23
Licence No and Date	0311020699/13/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00006508AM24
RA File Number	08AX04002118 AM23
Licence No and Date	0811007660/22/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	DEWAN & SONS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000417AM24
RA File Number	05AX04000224 AM24
Licence No and Date	0511018534/26/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000673AM24
RA File Number	13AX04000030 AM24
Licence No and Date	1311001929/08/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	WILSON POWER AND DISTRIBUTION TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000700AM24
RA File Number	04AX04000113 AM24
Licence No and Date	0411005367/09/05/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to call the firm for **Personal Hearing** in the forthcoming meeting.

The case stands deferred.

Case No.	44 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00007975AM24
RA File Number	02AX04000134 AM24
Licence No and Date	0211004521/02/06/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/38/2023-TSW dated 31.07.2023, as under:

- I. Quantity of import item **carbon or alloy steel seamless mother pipe hot finished** at **SNo.1** maybe allowed as **1.10 kg/kg**. Content in export item.

RA concerned may take suitable consequential action accordingly.

Case No.	45 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00001725AM24
RA File Number	03AX04001225 AM24
Licence No and Date	0311024639/16/06/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	46 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	AVYAN PACKAGING LLP
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00004255AM24
RA File Number	09AX04000179 AM24
Licence No and Date	0911005349/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00006478AM25
RA File Number	07AX04000528 AM24
Licence No and Date	0711008506/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00004360AM24
RA File Number	05AX04000971 AM24

Licence No and Date	0511019731/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00004395AM24
RA File Number	03AX04000325 AM24
Licence No and Date	0311025343/12/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00006255AM25
RA File Number	34AX04000247 AM24
Licence No and Date	3411003881/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025

and Date	
HQ File Number	HQRNORM APPLY 00004665AM24
RA File Number	03AX04001741 AM24
Licence No and Date	0311025802/27/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	PROSAIC STEEL AND ALLOYS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00004668AM24
RA File Number	03AX04001872 AM24
Licence No and Date	0311025813/27/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	MARUTI INTERIOR PRODUCTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00004696AM24
RA File Number	24AX04000063 AM24
Licence No and Date	2411002583/28/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.	

II. Weight of each Export Product.

III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	54 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00004964AM24
RA File Number	05AX04001318 AM24
Licence No and Date	0511020331/09/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	KRISHNA OVERSEAS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00005284AM24
RA File Number	33AX04000052 AM24
Licence No and Date	3311001457/29/08/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	56 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00005352AM24
RA File Number	13AX04000170 AM24
Licence No and Date	1311002180/31/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	DHV STAINLESS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00005509AM24
RA File Number	03AX04002587 AM24
Licence No and Date	0311026942/08/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Difference between the export and import items (as both, import as well as export items are "Stainless Steel Seamless Pipes / Tubes" II. Manufacturing process with wastage claimed at each stage of manufacturing with justification. The case stands deferred.	

Case No.	58 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00005521AM24
RA File Number	07AX04000802 AM24
Licence No and Date	0711009152/08/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit photographs of the export products. II. Process flow chart indicating wastage at each stage of operation. III. Mill test certificates of imported stainless steel IV. Initial diameter and thickness of the aluminium circles, process involved and wastage at each stage of operation. V. What are the reasons for bringing stainless steel coils instead of circles when bringing aluminium in circles not in coils? The case stands deferred.	

Case No.	59 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	DEWAN & SONS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00005570AM24
RA File Number	05AX04001502 AM24
Licence No and Date	0511020872/11/09/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	60 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00000667AM25
RA File Number	08AX04001142 AM24
Licence No and Date	0811009382/15/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	LIGERO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00005749AM24
RA File Number	52AX04000166 AM24
Licence No and Date	5211005748/19/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006079AM24
RA File Number	13AX04000204 AM24
Licence No and Date	1311002248/06/10/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	63 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00000753AM26
RA File Number	05AX04001776 AM24
Licence No and Date	0511021759/26/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	VIBHOR STEEL TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006522AM24
RA File Number	03AX04003216 AM24
Licence No and Date	0311028328/31/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006648AM24
RA File Number	04AX04000597 AM24

Licence No and Date	0411006271/06/11/2023				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report & the comments of consultant (SKB) dated 03.06.2025, as under:					
	SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
	1	Aluminium Alloy Ingots (Avg AI Content 95%) (Avg Silicon Content 5%)	400000.00 KGS	Aluminium Ingots (Avg AI Content 90%)	WASTAGE @1% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.
				Silicon Metal	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT.
Note: The Company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported item and also consent to operate from MOEF &CC/CPCB/SPCB for processing of aluminium ingots for manufacturing of aluminium alloy ingots, to the RA concerned. RA concerned may take suitable consequential action accordingly.					

Case No.	66 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006664AM24
RA File Number	05AX04002359 AM24
Licence No and Date	0511021900/06/11/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to transfer the case to **Norms committee 5** as per the direction of TEC-1.

The case stands deferred.

Case No.	67 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	VIPRA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00007087AM24
RA File Number	52AX04000193 AM24
Licence No and Date	5211006544/29/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	68 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00007176AM24
RA File Number	03AX04003885 AM24
Licence No and Date	0311029087/04/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Detailed calculation for the quantities of import items supported by the cross sectional diagram of the export products. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of	

material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

The case stands deferred.

Case No.	69 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00006896AM25
RA File Number	03AX04004213 AM24
Licence No and Date	0311029395/15/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/16/2023-TSW dated 21.04.2025, as under: I. Firms application has been examined and this office has no objection for amendment in the ITC (HS) code of import item No.3 namely "Unwrought Zinc" in the above-mentioned A.A. from "79012090" to "79011200". II. Norms for the A.A. shall remain the same as ratified in NC-2 meeting No. NC/2/MEET/Dec/202324/17 dated 03.01.2024. RA concerned may take suitable consequential action accordingly.	

Case No.	70 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00007628AM24

RA File Number	03AX04004351 AM24
Licence No and Date	0311029757/29/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00008044AM24
RA File Number	04AX04000897 AM24
Licence No and Date	0411006738/18/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	MADURA INDUSTRIAL TEXTILES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00008582AM24
RA File Number	03AX04005231 AM24
Licence No and Date	0311031229/15/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/2/MEET/May/202526/4
Case Status	Case Withdrawn
Party Name	PARVEEN INDUSTRIES PVT LTD

Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00008593AM24
RA File Number	03AX04005261 AM24
Licence No and Date	0311031243/15/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has submitted a surrender letter vide 21.05.2024 via BO Portal. The case stands withdrawn.	

Case No.	74 / NC/2/MEET/May/202526/4			
Case Status	Case Approved			
Party Name	CRYSTAL INDUSTRIAL SYNDICATE PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025			
HQ File Number	HQRNORM APPLY 00008648AM24			
RA File Number	03AX04005203 AM24			
Licence No and Date	0311031321/19/02/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 03.06.2025, as under:				
SL NO	ITEM OF EXPORT	TOTAL WEIGHT OF THE EXPORT PRODUCT	ITEM OF IMPORT AND QUANTITY APPLIED	QUANTITY AND WASTAGE ARE TO BE ALLOWED
	CARBON STEEL FABRICATED STRUCTURE (OF MULTIPLE SPECIFICATIONS WITH RELEVANT INPUTS/SIZE)	654126.364 KGS	"H-SECTION MADE OUT OF CARBON STEEL QTY: 207067.60 KG	1.06 KG/KG ON THE NET CONTENT OF H SECTION IN THE EXPORT PRODUCT.
	TOTAL WEIGHT OF THE EXPORT ITEM: 654126.364 KGS		"PLATES MADE OUT OF CARBON	1.10 KG/KG ON THE NET CONTENT OF

		WEIGHT OF WELDING MATERIAL: 90.949 KGS WEIGHT OF INDIGENOUSLY PROCURED ITEM: 4,43051. 591KGS NET CONTENT OF IMPORT ITEM IN THE EXPORT PRODUCT: 2,10,983.824 KGS		STEEL QTY: 620.72 KG	PLATES IN THE EXPORT PRODUCT.
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Note:

- I. The grade of imported carbon steel should be matched with the grade of carbon steel going in the export product.
- II. The size and thickness of the imported H-Section and plates should match the size and thickness of the H-Sections and plates in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	75 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	SOURIAU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00008719AM24
RA File Number	32AX04000673 AM24
Licence No and Date	3211006369/23/02/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	76 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	KDDL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00006134AM25
RA File Number	07AX04001911 AM24
Licence No and Date	0711010649/27/02/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/90/2024-TSW dated 07.05.2025, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	77 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00008836AM24
RA File Number	07AX04001928 AM24
Licence No and Date	0711010671/01/03/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 06.03.2025, as under:

ITEM OF EXPORT

**BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))((
TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,70,218 KG +/-1%**

ITEM OF IMPORT

- I. Import items at SNo. 2-20, 24-36, 53, 57, 64-75, 80, 81, 97, 104-110, are components and may be allowed as per GN4.
- II. Import item at SI.No. 98-102 are consumables and may be allowed as applied for which is reasonable.
- III. Rest of items may be allowed as applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	78 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00009236AM24
RA File Number	04AX04001132 AM24
Licence No and Date	0411007138/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000214AM25
RA File Number	07AX04000018 AM25
Licence No and Date	0711011048/12/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 06.03.2025, as under:	
ITEM OF EXPORT	

**BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))((
TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,79,657 KG +/-1%**

ITEM OF IMPORT

- I. Import items at S. No. 2-20, 24-35, 47, 48, 54, 58, 65-76, 82, 83, 99, 104-116, 119-125 are **components and may be allowed as per GN 4.**
- II. Import item at S. No. 100-103, 117, 126-129 are **consumables and may be allowed as applied for which is reasonable.**
- III. Rest of items may be allowed as applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	80 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000231AM25
RA File Number	04AX04000011 AM25
Licence No and Date	0411007262/15/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000232AM25
RA File Number	04AX04000010 AM25
Licence No and Date	0411007266/15/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000324AM25
RA File Number	05AX04000109 AM25
Licence No and Date	0511025054/19/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/80/2019-TSW dated 16.05.2025, as under: I. Quantity of import items at S.NO. 1 to 4 may be allowed as 1.65 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	83 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000567AM25
RA File Number	03AX04000544 AM25
Licence No and Date	0311033615/06/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 28.05.2025 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	84 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000592AM25
RA File Number	04AX04000091 AM25
Licence No and Date	0411007380/08/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	REAL ENGINEERING
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000639AM25
RA File Number	24AX04000055 AM25
Licence No and Date	2411003518/09/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Quantity of export items and import items in Nos. in addition to their weights. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured	

out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	86 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000983AM25
RA File Number	03AX04000987 AM25
Licence No and Date	0311034213/29/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 28.05.2025 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	87 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	OASIS CONNECTIVITY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000998AM25
RA File Number	05AX04000540 AM25
Licence No and Date	0511025794/29/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	88 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00001023AM25
RA File Number	07AX04000335 AM25
Licence No and Date	0711011433/30/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 06.03.2025, as under: ITEM OF EXPORT BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS)) ((TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10, 77, 342 KG +/-1% ITEM OF IMPORT I. Import items at S.No. 2-20,24-35,47,48,54,58,65-76,82,83,99,104-130 are components and may be allowed as per GN 4. II. Import item at S.No. 100-103,126-129 are consumables and may be allowed as applied for which is reasonable. III. Rest of items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	89 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	RATNAMANI FINOW SPOOLING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00005115AM25
RA File Number	08AX04000284 AM25
Licence No and Date	0811011710/30/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	90 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00001087AM25
RA File Number	03AX04001068 AM25
Licence No and Date	0311034342/04/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/107/2019-TSW dated 09.05.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	91 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	BLUMET TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00001092AM25
RA File Number	08AX04000292 AM25
Licence No and Date	0811011735/04/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/37/2025-TSW dated 28.04.2025, as under: I. Quantity of import item carbon steel seamless mother pipes (Hot Finished) at SNo.1 maybe allowed as 1.10 kg/kg. Content in export item. Note: The committee decided to add these conditions as under.	

- I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above.
- II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes.
- III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export.
- IV. Pre-Import condition shall be mandatory while issuing the duty free licenses.

RA concerned may take suitable consequential action accordingly.

Case No.	92 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00001200AM25
RA File Number	03AX04001146 AM25
Licence No and Date	0311034470/10/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/107/2019-TSW dated 09.05.2025, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	93 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00001265AM25
RA File Number	08AX04000359 AM25
Licence No and Date	0811011803/12/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	DEWAN & SONS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00001483AM25
RA File Number	05AX04000879 AM25
Licence No and Date	0511026189/21/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	MANSI ENTERPRISE
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00001723AM25
RA File Number	24AX04000146 AM25
Licence No and Date	2411003671/03/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00001733AM25
RA File Number	03AX04001535 AM25
Licence No and Date	0311035197/04/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	H K IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00001802AM25
RA File Number	03AX04001645 AM25
Licence No and Date	0311035270/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00002078AM25
RA File Number	04AX04000281 AM25
Licence No and Date	0411007838/23/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Certificate of Analysis (CoA) of Customs Authorized Laboratory/ Supplier on the total net content of Lead in the lead scrap (RINK) (Average lead content 35%).
- II. Percentage of recovery of PVC and Rubber also any other metal from lead scrap and value thereof in terms of INR.
- III. Environment clearance certificate, issued by MoEF & CC/CPCB/SPCB on the import of lead scrap for processing into lead scrap Rink Scrap covered by ISRI Code.

The case stands deferred.

Case No.	99 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00002218AM25
RA File Number	03AX04002145 AM25
Licence No and Date	0311035946/30/07/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/221/2017-TSW dated 01.05.2025, as under:

- I. Import item at **S.no.1** shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as applied for i.e. **10349.6 MT as 1.05 Kgs. /Kg** content in the export item.
- II. Quantity of import item at **SI.No.2** may be allowed as **40707.3 Kgs.**
Quantity of import item at **SI.No.3** may be allowed as applied for i.e. **31126.3 Kgs as 1.05 Kgs/Kg** content in the export item.
- III. Quantity of import item at **SI.No.4** may be allowed as **13685.9 Kgs as 1.05 Kgs/Kg** content in the export item.
- IV. Quantity of import item at **SI.No.5** may be allowed as **270326 Kgs as 1.05 Kgs/Kg** content in the export item.
- V. Quantity of import item at **SI.No.6** may be allowed may be allowed up to **6% of FOB value of export item.**

RA concerned may take suitable consequential action accordingly.

Case No.	100 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00006172AM25
RA File Number	02AX04000262 AM25
Licence No and Date	0211007006/01/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/221/2017-TSW dated 09.12.2024, as under: I. Quantity of import item carbon steel seamless mother pipe hot finished (outside diameter 17mm to 65 mm) at SNo.1 maybe allowed as 1.10 kg/kg. Content in export item. RA concerned may take suitable consequential action accordingly.	

Case No.	101 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00002360AM25
RA File Number	13AX04000138 AM25
Licence No and Date	1311003226/07/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Correct description of export items.	

- II. Detailed calculations for the requirement of each raw material imported and indigenous), export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
- III. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials).
- IV. Material balancing viz. net content of each imported and indigenous input, export product wise.

The case stands deferred.

Case No.	102 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	MARSONS ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00002514AM25
RA File Number	13AX04000154 AM25
Licence No and Date	1311003240/13/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 28.05.2025 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	103 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00002552AM25
RA File Number	07AX04000777 AM25

Licence No and Date	0711012102/16/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 03.06.2025, as under: ITEM OF EXPORT BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS) ((TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10, 85, 456 KG +/-1% ITEM OF IMPORT I. Import items at S. No. 2-35, 47, 48, 54, 65-76, 82, 83, 102-122, 127-141 are components and may be allowed as per GN 4. II. Import item at S. No. 98-101,123-126 are consumables and may be allowed as applied for which is reasonable. III. Rest of items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	104 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	UKB ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00002607AM25
RA File Number	05AX04001404 AM25
Licence No and Date	0511027085/21/08/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	105 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	TDK INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00002623AM25
RA File Number	02AX04000328 AM25
Licence No and Date	0211007119/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/2/MEET/May/202526/4					
Case Status	Case Approved					
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED					
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025					
HQ File Number	HQRNORM APPLY 00002633AM25					
RA File Number	05AX04001304 AM25					
Licence No and Date	0511027300/22/08/2024					
Norms Committee Decision:						
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comment of (MHI) dated 03.06.2025, as under:						

	Trailer Light Kit - Over/Under 80"			Type 1454 CPBLB0039		
			4.	PCBA SMD Type 1463 CPBLB0040	4750	

RA concerned may take suitable consequential action accordingly.

Case No.	107 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	MLTC TUBES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00002669AM25
RA File Number	08AX04000700 AM25
Licence No and Date	0811012468/23/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00002697AM25
RA File Number	09AX04000373 AM25
Licence No and Date	0911007816/27/08/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 03.06.2025, as under:

- I. CRGO Silicon Electrical Steel Coils may be allowed with **1% wastage** on net content basis, as applied for.
- II. Aluminium Wire Rods may be allowed with **1% wastage** on net content basis, as applied for.
- III. Thermally Upgraded Kraft Paper may be allowed with **1% wastage** on net content basis, as applied for.
- IV. Items Hardener, Primer and Thinner may be allowed as **consumables** with their total value **up to 0.5% of total fob value** of export or as applied for, whichever is lower.
- V. Other items of import may be allowed as components on **net-to-net basis with NIL wastage under GN-4.**

RA concerned may take suitable consequential action accordingly.

Case No.	109 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	TG ADVAIT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00002703AM25
RA File Number	08AX04000829 AM25
Licence No and Date	0811012479/27/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00002743AM25
RA File Number	03AX04002395 AM25
Licence No and	0311036754/29/08/2024

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	111 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00002804AM25
RA File Number	03AX04002718 AM25
Licence No and Date	0311036828/03/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/221/2017-TSW dated 01.05.2025, as under: I. Import item at S.No. 1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as applied for i.e. 10349.6 MT as 1.05 Kgs. /Kg content in the export item. II. Quantity of import item at SI.No.2 may be allowed as 40707.3 Kgs. III. Quantity of import item at SI.No.3 may be allowed as applied for i.e. 31126.3 Kgs as 1.05 Kgs/Kg content in the export item. IV. Quantity of import item at SI.No.4 may be allowed as 13685.9 Kgs as 1.05 Kgs/Kg content in the export item. V. Quantity of import item at SI.No.5 may be allowed as 270326 Kgs as 1.05 Kgs/Kg content in the export item. VI. Quantity of import item at SI.No.6 may be allowed may be allowed up to 6% of FOB value of export item. RA concerned may take suitable consequential action accordingly.	

Case No.	112 / NC/2/MEET/May/202526/4
Case Status	Case Approved

Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00002807AM25
RA File Number	03AX04002713 AM25
Licence No and Date	0311036831/03/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/221/2017-TSW dated 01.05.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	113 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00002828AM25
RA File Number	02AX04000280 AM25
Licence No and Date	0211007202/03/09/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	114 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00002850AM25

RA File Number	31AX04000196 AM25
Licence No and Date	3111003851/04/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	MACTECH ENGINEERING
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00002861AM25
RA File Number	07AX04000904 AM25
Licence No and Date	0711012267/05/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Dimensions, material specification, weight and number of rings imported. II. Dimensional drawing of export product. III. Manufacturing process flow chart. IV. Detail technical note on manufacturing process including the relevant flow sheet. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	116 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025

and Date	
HQ File Number	HQRNORM APPLY 00002924AM25
RA File Number	03AX04002803 AM25
Licence No and Date	0311036975/09/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 28.05.2025 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	117 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	NATH FOILS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00002967AM25
RA File Number	09AX04000422 AM25
Licence No and Date	0911007919/10/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 28.05.2025 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal The case stands deferred.	

Case No.	118 / NC/2/MEET/May/202526/4
Case Status	Case Deferred

Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00003019AM25
RA File Number	33AX04000060 AM25
Licence No and Date	3311002237/13/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00003067AM25
RA File Number	03AX04002948 AM25
Licence No and Date	0311037163/16/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00006855AM25
RA File Number	08AX04000991 AM25
Licence No and Date	0811012697/20/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

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Case No.	121 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	SPECTRUM TOOL ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00003258AM25
RA File Number	07AX04001015 AM25
Licence No and Date	0711012405/24/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 28.05.2025 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	122 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00003273AM25
RA File Number	04AX04000577 AM25
Licence No and Date	0411008284/25/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Purpose of importing greasy removing chemical for jelly cable. How does it help for removing coated paste and PVC from the imported druid?	

- II. What is the consumption of greasy removing chemical during the last 3 years?
 III. Submit process of using imported chemical in detail.
 IV. Photograph of the imported chemical.
 V. Copy of the bill of entry.
 VI. What is the generic name of the chemical?

The case stands deferred.

Case No.	123 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	TRIVENI CONDUCTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM REVIW00006922AM25
RA File Number	56AX04000251 AM25
Licence No and Date	5611003266/25/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00003299AM25
RA File Number	05AX04001988 AM25
Licence No and Date	0511027985/26/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/80/2019-TSW dated 16.05.2025, as under:	

- I. Quantity of import items at **SNo.1 to 4** may be allowed as **1.20 Kgs/Kg** content in the export item at **SNo.1.**
- II. Quantity of import items at **SI.No.5 to 7** may be allowed as **1.12 Kgs/Kg** content in the export item at **SI.No.2.**
- III. Quantity of import items at **SI.No.8 to 11** may be allowed as **1.20 Kgs/Kg** content in the export item at **SI.No.3.**
- IV. Quantity of import items at **SI.No.12 & 13** may be allowed as **1.10 Kgs/Kg** content in the export item at **SI.No.4.**
- V. Quantity of import items at **SI.No.14 & 15** may be allowed as **1.10 Kgs/Kg** content in the export item at **SI.No.5.**

RA concerned may take suitable consequential action accordingly.

Case No.	125 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00003324AM25
RA File Number	09AX04000508 AM25
Licence No and Date	0911008053/27/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 03.06.2025, as under:

- I. CRGO Silicon Electrical Steel Coils may be allowed with **1% wastage** on net content basis, as applied for.
- II. Aluminium Wire Rods may be allowed with **1% wastage** on net content basis, as applied for.
- III. Thermally Upgraded Kraft Paper may be allowed with **1% wastage** on net content basis, as applied for.
- IV. Items Hardener, Primer and Thinner may be allowed as **consumables** with their total value **up to 0.5% of total fob value** of export or as applied for, whichever is lower.
- V. Other items of import may be allowed as components on **net-to-net basis with NIL wastage under GN-4.**

RA concerned may take suitable consequential action accordingly.

Case No.	126 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	PMS INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00003328AM25
RA File Number	04AX04000576 AM25
Licence No and Date	0411008291/27/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00003361AM25
RA File Number	04AX04000601 AM25
Licence No and Date	0411008309/30/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/2/MEET/May/202526/4
Case Status	Case Approved

Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00003563AM25
RA File Number	04AX04000569 AM25
Licence No and Date	0411008370/09/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report published in the meeting dated 03.10.2023 and the comments of consultant (SKB) dated 03.06.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	Refined Lead Ingots (Avg Lead Content 99.95%)	3284661.20 KGS	Lead Scrap As per ISRI code Rails (Avg Lead Content 58%)	Wastage @ 6% On the net content of lead in the export product

Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead and copper in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap (Rails) for manufacturing of refined lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	129 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	SOURIAU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00003577AM25

RA File Number	32AX04000456 AM25
Licence No and Date	3211007687/09/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	OTTER CONTROLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00003614AM25
RA File Number	31AX04000025 AM25
Licence No and Date	3111003975/11/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to DPIIT for further examination & comments.	
The case stands deferred.	

Case No.	131 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00003667AM25
RA File Number	03AX04002814 AM25
Licence No and Date	0311037962/16/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	METTUBE COPPER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00003721AM25
RA File Number	08AX04001046 AM25
Licence No and Date	0811012979/18/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00003787AM25
RA File Number	05AX04002058 AM25
Licence No and Date	0511028459/22/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/80/2019-TSW dated 16.05.2025, as under: I. Quantity of import items at S.No.1 & 2 may be allowed as 1.045 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	134 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00003800AM25
RA File Number	03AX04003659 AM25
Licence No and Date	0311038180/22/10/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	135 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	USHA POWER & TRANSMISSION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00003808AM25
RA File Number	02AX04000463 AM25
Licence No and Date	0211007475/23/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on AN4A & copy of AA is required. The case stands deferred.	

Case No.	136 / NC/2/MEET/May/202526/4
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Case Status	Case Deferred
Party Name	NHB BALL AND ROLLER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00003827AM25
RA File Number	03AX04003579 AM25
Licence No and Date	0311038211/23/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00003830AM25
RA File Number	04AX04000677 AM25
Licence No and Date	0411008455/23/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 28.05.2025 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	138 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	STANDARD SPRING & METAL PRESSING WORKS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025

HQ File Number	HQRNORM APPLY 00003877AM25
RA File Number	03AX04003575 AM25
Licence No and Date	0311038257/28/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00003981AM25
RA File Number	03AX04003773 AM25
Licence No and Date	0311038448/04/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	SPIKEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00004032AM25
RA File Number	07AX04001249 AM25
Licence No and Date	0711012727/07/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00004054AM25
RA File Number	08AX04001202 AM25
Licence No and Date	0811013169/11/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	MARSONS ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00004172AM25
RA File Number	13AX04000264 AM25
Licence No and Date	1311003474/18/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. II. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

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Case No.	143 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	VIPRA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00004724AM25
RA File Number	52AX04000286 AM25
Licence No and Date	5211011043/12/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00004879AM25
RA File Number	05AX04002971 AM25
Licence No and Date	0511029711/18/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 28.05.2025 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	145 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	GRAPHITE & CARBON INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00004910AM25
RA File Number	03AX04004717 AM25
Licence No and Date	0311039778/19/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	ORTHOCURE PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00004987AM25
RA File Number	05AX04003097 AM25
Licence No and Date	0511029832/23/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. II. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). III. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. V. Details of import items at SI.NO.1.	

The case stands deferred.

Case No.	147 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	AAMOR INOX LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00004994AM25
RA File Number	05AX04003282 AM25
Licence No and Date	0511029835/23/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00005070AM25
RA File Number	07AX04001506 AM25
Licence No and Date	0711013154/26/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/2/MEET/May/202526/4
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Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00005356AM25
RA File Number	08AX04001609 AM25
Licence No and Date	0811013685/02/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00005505AM25
RA File Number	13AX04000322 AM25
Licence No and Date	1311003599/07/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	USHA POWER & TRANSMISSION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00005516AM25
RA File Number	02AX04000627 AM25
Licence No and Date	0211007916/08/01/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Application on AN4A & copy of AA is required.

The case stands deferred.

Case No.	152 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	AIA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00005643AM25
RA File Number	08AX04001750 AM25
Licence No and Date	0811013803/14/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/2/MEET/May/202526/4			
Case Status	Case Approved			
Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025			
HQ File Number	HQRNORM APPLY 00005801AM25			
RA File Number	03AX04005385 AM25			
Licence No and Date	0311040672/22/01/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 03.06.2025, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED

1	FITTING AND FIXTURE FOR ELECTRICAL BOARDS - EPOXY COMPONENTS I.E.BUSHING GAS TIGHT / NON PERFORATED DRG. NO. A7E0086170173	33915.00 KGS	RESIN CY 228	1.05 KG/KG CONTENT IN THE EXPORT PRODUCT
			SILICA M10	2% OF FOB
			ELECTRODE ITEM NO. 86110120	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			BRASS INSERT - CAST IN SLEEVE ITEM NO. 0086110010	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			LABEL ITEM NO. 0086160530	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
2	FITTING AND FIXTURE FOR ELECTRICAL BOARDS - EPOXY COMPONENTS I.E.INSIDE CODE BUSHING SIZE 2 DRG. NO.A7E0086321203	16720.00 KGS	RESIN CY 228	1.05 KG/KG CONTENT IN THE EXPORT PRODUCT
			SILICA M10	2% OF FOB
			AL -CONTACT BOLT PLUG-IN SOCKET ITEM NO. 863-1173.0	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			BRASS INSERT - CAST IN SLEEVE ITEM NO.86310300	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
3	FITTING AND FIXTURE FOR ELECTRICAL BOARDS - EPOXY	42300.00 KGS	CONTROL MODULE SIZE 2 ITEM NO. 73070220	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			RESIN CY 228	1.05 KG/KG CONTENT IN THE EXPORT PRODUCT

	COMPONENTS I.E.INSIDE CODE BUSHING SIZE 3 DRG. NO. A7E0086321393		SILICA M10	2% OF FOB
			AL -CONTACT BOLT PLUG-IN SOCKET ITEM NO. 86311740	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			BRASS INSERT - CAST IN SLEEVE ITEM NO.86310300	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			CONTROL MODULE SIZE 3 ITEM NO. 73070230	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	154 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	FINE LEAD TECHNOLOGY
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00005851AM25
RA File Number	04AX04000953 AM25
Licence No and Date	0411008954/24/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	AMARA RAJA ENERGY & MOBILITY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025

HQ File Number	HQRNORM APPLY 00006025AM25
RA File Number	04AX04001051 AM25
Licence No and Date	0411009033/05/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	JLC ELECTROMET PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006067AM25
RA File Number	13AX04000363 AM25
Licence No and Date	1311003672/07/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	JUPITER LAMINATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006135AM25
RA File Number	05AX04003883 AM25
Licence No and Date	0511030772/11/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/2/MEET/May/202526/4
Case Status	Case Approved

Party Name	Spire Fasteners LLP
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006158AM25
RA File Number	31AX04000433 AM25
Licence No and Date	3111004423/11/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/140/2020-TSW dated 28.04.2025, as under: I. Quantity of import items at S No. 1, 2 & 3 may be allowed as 383 Kgs., 6514 Kgs. and 7543 Kgs. repetitively. RA concerned may take suitable consequential action accordingly.	

Case No.	159 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006165AM25
RA File Number	07AX04001803 AM25
Licence No and Date	0711013626/12/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 28.05.2025 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	160 / NC/2/MEET/May/202526/4
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Case Status	Case Deferred
Party Name	AADIDEV ISPAT PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006175AM25
RA File Number	05AX04003859 AM25
Licence No and Date	0511030853/12/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	161 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006238AM25
RA File Number	02AX04000697 AM25
Licence No and Date	0211008154/14/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Specifications of each export item with size of Aluminum conductor, and details of insulation/sheathing materials, armoring details and voltage rating.
- II. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
- III. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials).
- IV. Material balancing viz. net content of each imported and indigenous input, export product wise.
- V. Wastage claimed on each import item, if any.

The case stands deferred.

Case No.	162 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006282AM25
RA File Number	33AX04000122 AM25
Licence No and Date	3311002535/18/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	AEIGIS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006286AM25
RA File Number	08AX04001932 AM25
Licence No and Date	0811014173/18/02/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 28.05.2025 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	164 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	VARRSANA ISPAT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006287AM25
RA File Number	05AX04003822 AM25
Licence No and Date	0511030971/18/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	GURU AMARDASS INTERNATIONAL PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006314AM25
RA File Number	05AX04003974 AM25
Licence No and Date	0511031015/20/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/May/202526/4
Case Status	Case Deferred

Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006560AM25
RA File Number	02AX04000773 AM25
Licence No and Date	0211008269/05/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006687AM25
RA File Number	02AX04000799 AM25
Licence No and Date	0211008340/13/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/2/MEET/May/202526/4			
Case Status	Case Approved			
Party Name	M S N EXPORTS			
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025			
HQ File Number	HQRNORM APPLY 00006689AM25			
RA File Number	04AX04001216 AM25			
Licence No and Date	0411009278/14/03/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 03.06.2025, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY	WASTAGE TO BE ALLOWED

			APPLIED	
1	ALUMINIUM SINGLE DEFLECTION GRILLE	5234.00 KGS	ALUMINIUM PROFILE SECTION NUMBER RW522 QTY: 3532.00 KGS	WASTAGE @2% ON THE NET WEIGHT OF ALUMINIUM PROFILE SECTION NUMBER RW522 IN THE EXPORT PRODUCT.
			ALUMINIUM PROFILE SECTION NUMBER RW523 QTY: 1978.00 KGS	WASTAGE @2% ON THE NET WEIGHT OF ALUMINIUM PROFILE SECTION NUMBER RW523 IN THE EXPORT PRODUCT.
2	ALUMINIUM ACCESS DOOR	1004.00 KGS	ALUMINIUM PROFILE SECTION NUMBER RW525 QTY: 1057.00 KGS	WASTAGE @2% ON THE NET WEIGHT OF ALUMINIUM PROFILE SECTION NUMBER RW525 IN THE EXPORT PRODUCT.
3	ALUMINIUM DOUBLE DEFLECTION GRILLE	589.95 KGS	ALUMINIUM PROFILE SECTION NUMBER RW526 QTY: 322.00 KGS	WASTAGE @2% ON THE NET WEIGHT OF ALUMINIUM PROFILE SECTION NUMBER RW526 IN THE EXPORT PRODUCT.
			ALUMINIUM PROFILE SECTION NUMBER RW527 QTY: 299.00 KGS	WASTAGE @2% ON THE NET WEIGHT OF ALUMINIUM PROFILE SECTION NUMBER RW527 IN THE EXPORT PRODUCT.

4	ALUMINIUM 4 WAY SQUARE DIFFUSER	9519.95 KGS	ALUMINIUM PROFILE SECTION NUMBER RW524 QTY: 10021.00 KGS	WASTAGE @2% ON THE NET WEIGHT OF ALUMINIUM PROFILE SECTION NUMBER RW524 IN THE EXPORT PRODUCT.
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RA concerned may take suitable consequential action accordingly.

Case No.	169 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006710AM25
RA File Number	07AX04002071 AM25
Licence No and Date	0711013915/17/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 28.05.2025 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	170 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006852AM25
RA File Number	03AX04006560 AM25

Licence No and Date	0311042450/24/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006857AM25
RA File Number	13AX04000391 AM25
Licence No and Date	1311003786/25/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006865AM25
RA File Number	05AX04003863 AM25
Licence No and Date	0511031566/25/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/95/2019-TSW dated 01.05.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	173 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006920AM25
RA File Number	04AX04001276 AM25
Licence No and Date	0411009383/27/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Description of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- II. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
- III. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
- IV. Calculations on per unit requirement of Import item for manufacturing one unit of export product with wastage. (Share excel sheet)
- V. Total Quantity Sought in DGFT (Share excel sheet)

Share the above Point (1-5) information / details in excel sheet in proper format.

Note: It is important to ensure that the shared Excel sheet is in a readable format.

The case stands deferred.

Case No.	174 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	JINDAL METALS & ALLOYS LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025

and Date	
HQ File Number	HQRNORM APPLY 00006933AM25
RA File Number	05AX04004409 AM25
Licence No and Date	0511031643/28/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	MLTC TUBES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006941AM25
RA File Number	08AX04002181 AM25
Licence No and Date	0811014566/28/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006947AM25
RA File Number	07AX04002151 AM25
Licence No and Date	0711014056/28/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/2/MEET/May/202526/4
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Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006949AM25
RA File Number	03AX04006623 AM25
Licence No and Date	0311042647/29/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006950AM25
RA File Number	03AX04006004 AM25
Licence No and Date	0311042648/29/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	H D WIRE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006954AM25
RA File Number	56AX04000570 AM25
Licence No and Date	5611003785/29/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	GALA PRECISION ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00006955AM25
RA File Number	03AX04006686 AM25
Licence No and Date	0311042677/29/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000001AM26
RA File Number	05AX04004372 AM25
Licence No and Date	0511031676/01/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Manufacturing process as both import & Export Product are same. II. Brief write up Export Product & its use. III. Export Product price is shown as \$10.88/mtr. While import price is shown as \$15.04/mtr. Please clarify. IV. Copy of Advance Authorization. The case stands deferred.	

Case No.	182 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000003AM26
RA File Number	52AX04000425 AM25
Licence No and Date	5211012702/01/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on AN4A & copy of AA is required. The case stands deferred.	

Case No.	183 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000016AM26
RA File Number	04AX04001289 AM25
Licence No and Date	0411009405/01/04/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	184 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000046AM26

RA File Number	04AX04001294 AM25
Licence No and Date	0411009418/02/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	PTPL TUBING & PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000107AM26
RA File Number	56AX04000610 AM25
Licence No and Date	5611003819/04/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000321AM26
RA File Number	03AX04000204 AM26
Licence No and Date	0311043153/18/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000490AM26
RA File Number	05AX04000212 AM26
Licence No and Date	0511032162/28/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	AADISHAKTI GREEN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000509AM26
RA File Number	05AX04000102 AM26
Licence No and Date	0511032191/29/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report published in the meeting dated 03.10.2023 and the comments of consultant (SKB) dated 03.06.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PURE LEAD INGOTS 99.97% TO 99.99 %	1960.00 MT	REMAITED LEAD INGOTS / BLOCK.	WASTAGE @ 2% ON THE NET CONTENT OF THE LEAD IN THE EXPORT PRODUCT.

Note: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported item and also consent to operate from MOEF&CC/CPCB/SPCB for processing of remelted lead ingots for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	189 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000537AM26
RA File Number	04AX04000035 AM26
Licence No and Date	0411009535/30/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000618AM26
RA File Number	03AX04000497 AM26
Licence No and Date	0311043534/05/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000622AM26

RA File Number	07AX04000197 AM26
Licence No and Date	0711014358/05/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000635AM26
RA File Number	04AX04000034 AM26
Licence No and Date	0411009568/05/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	MEW ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000646AM26
RA File Number	34AX04000094 AM26
Licence No and Date	3411006397/06/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	LSKB ALUMINIUM FOILS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000656AM26
RA File Number	05AX04000408 AM26
Licence No and Date	0511032387/07/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	195 / NC/2/MEET/May/202526/4
Case Status	Case Approved
Party Name	RATNAMANI FINOW SPOOLING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000667AM26
RA File Number	08AX04000199 AM26
Licence No and Date	0811014939/07/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 03.06.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY THEREOF	QUANTITY TO BE ALLOWED
1	CARBON STEEL FABRICATED SPOOL ASSEMBLY AND FITTINGS, GRADE STEEL 20, B20, STEEL 35, STEEL 35X, STEEL 20X13, ST3PS5, ST3PS	364138.00 KGS	CARBON STEEL SEAMLESS PIPES, GRADE STEEL 20, B20	1.16 KG/KG ON THE NET WEIGHT OF CARBON STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
			CARBON STEEL REDUCERS, ELBOWS, BENDS, STEEL 20	1.025 KG/KG ON THE NET WEIGHT OF REDUCERS AND ELBOWS IN THE EXPORT PRODUCT.
			CARBON STEEL RODS, STEEL 20,	1.23 KG/KG ON THE NET WEIGHT

			STEEL 35, STEEL 35X, STEEL 20X13	OF CARBON STEEL ROD IN THE EXPORT PRODUCT.
			CARBON STEEL PLATES/SHEETS, OF CARBON GRADE STEEL 20, ST3PS5, ST3PS	1.20 KG/KG ON THE NET WEIGHT OF CARBON STEEL PLATES/SHEETS IN THE EXPORT PRODUCT.
			GASKETS	0.04% OF THE FOB VALUE
			FABRIC RUBBER	0.05% OF THE FOB VALUE
			FASTENERS	0.08% OF THE FOB VALUE
			WELDING CS WIRE	0.3% OF THE FOB VALUE
			WELDING CS ELECTRODES	0.1% OF THE FOB VALUE

Note: The grade of imported steel items (seamless carbon-steel pipes, carbon steel reducer, elbows, carbon steel rods, carbon steel plates/sheets should match with the grade of the above items to be used in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	196 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000686AM26

RA File Number	04AX04000080 AM26
Licence No and Date	0411009590/08/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000711AM26
RA File Number	07AX04000201 AM26
Licence No and Date	0711014401/09/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	198 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	BIOPAC INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000723AM26
RA File Number	03AX04000330 AM26
Licence No and Date	0311043695/09/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	199 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000740AM26
RA File Number	05AX04000447 AM26
Licence No and Date	0511032484/09/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	200 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000768AM26
RA File Number	13AX04000040 AM26
Licence No and Date	1311003908/13/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	201 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	SKP MERCHANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000773AM26
RA File Number	02AX04000111 AM26
Licence No and Date	0211008680/13/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	202 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000774AM26
RA File Number	02AX04000114 AM26
Licence No and Date	0211008684/13/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	203 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000776AM26
RA File Number	02AX04000115 AM26
Licence No and Date	0211008686/13/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	204 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	V S TRADERS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000781AM26
RA File Number	03AX04000650 AM26
Licence No and Date	0311043794/14/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	205 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000783AM26
RA File Number	03AX04000641 AM26
Licence No and Date	0311043801/14/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	206 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000806AM26
RA File Number	03AX04000597 AM26
Licence No and Date	0311043821/14/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	207 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000832AM26
RA File Number	05AX04000411 AM26
Licence No and Date	0511032615/15/05/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	208 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000837AM26
RA File Number	05AX04000493 AM26
Licence No and Date	0511032624/15/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	209 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	AGRAWAL METAL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000838AM26
RA File Number	33AX04000017 AM26
Licence No and Date	3311002680/15/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	210 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	SAMS PRECISION COMPONENTS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000842AM26
RA File Number	04AX04000126 AM26

Licence No and Date	0411009631/16/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	211 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000845AM26
RA File Number	03AX04000695 AM26
Licence No and Date	0311043892/16/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	212 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	PROMAX PLUGUP EV PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000847AM26
RA File Number	30AX04000059 AM26
Licence No and Date	3011006971/16/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	213 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	GUPTA METAL SHEETS LTD
Meeting Number	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025

and Date	
HQ File Number	HQRNORM APPLY 00000862AM26
RA File Number	05AX04000372 AM26
Licence No and Date	0511032638/16/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	214 / NC/2/MEET/May/202526/4
Case Status	Case Deferred
Party Name	TAYAJE AND SONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 4 and 03/06/2025
HQ File Number	HQRNORM APPLY 00000866AM26
RA File Number	05AX04000474 AM26
Licence No and Date	0511032646/16/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	